

In the matter of:

**Heavy metals in PM 2.5 New Study reveals air quality concerns in East Delhi” appearing in the Times of India dated 29.09.24.**

**Short Reply/Report in the form of affidavit by Jitendra Jorwal IAS, District Magistrate, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 1233 of 2024 titled as “Heavy metals in PM 2.5 New Study reveals air quality concerns in East Delhi” appearing in the Times of India dated 29.09.24 is listed before this Hon’ble Tribunal on 10.02.2025.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon’ble Tribunal.
3. That the Hon’ble NGT has in the last orders issued in O.A. No. 1233 of 2024 held that:

**“8. Let notice be issued to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it**

through his advocate <sup>27</sup> then the said respondent will remain virtually present to assist the Tribunal.

10. List on 06.02.2025.”

4. In compliance with the order of the Hon'ble National Green Tribunal (NGT), letter no. 24470/M.A dated 09-12-2024 has been issued to the Environmental Engineer, Punjab Pollution Control Board, Ludhiana, directing a study to be conducted and a report to be submitted. The letter is attached as **Annexure-B**.

5. It is respectfully submitted that the undersigned, vide letter no. 27066-86 dated 20-12-2024, convened a meeting on 24-12-2024 with the Punjab Pollution Control Board, Ludhiana, directing them to analyze the news item and submit a compliance report. Subsequently, a reminder (Ref. No. 24370/M.A dated 26-12-2024) was issued, regarding the submission of the laboratory report. Attached at **Annexure-C**.

6. That in Compliance to above, Environmental Engineer, Punjab Pollution Control Board, Ludhiana has submitted a report vide letter no. 479 dated 29-01-2025 which is desired by Hon'ble NGT is enclosed herewith as **Annexure-A**.

7. The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the compliance of factual report is submitted made herein above, with request to Original Application No 1233 of 2024 may be

disposed-off with appropriate orders. Any instructions passed by  
the Hon'ble Tribunal shall be complied in letter and spirit.

It is, therefore, prayed that the Original Application No 1233 of  
2024 may kindly be disposed off with appropriate orders.

**Submitted by**



(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

**Verification:-**

Verified that the contents of para no.1 to 7 of the above  
reply are true and correct to my knowledge as derived from the official  
record. No part of the above reply is false and nothing material has  
been concealed there in.



(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

Dated:- 04-02-2025

Place:- LUDHIANA



# Punjab Pollution Control Board

Regional Office-II

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

Eeroldh2@yahoo.co.in

Tel. 0161-2672055

ਨੰਬਰ 479

(ਈ-ਮੇਲ ਰਾਹੀਂ)

ਮਿਤੀ 29/1/25

Hon'ble NGT  
Matter

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ :- Compliance of Order in NGT Original Application No. 1233 of 2024 titled as "Heavy metals in PM 2.5 New Study reveals air quality concerns in East Delhi" appearing in the Times of India dated 29.09.2024

ਹਵਾਲਾ :- ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 3009 ਮਿਤੀ 30.12.2024, 459 ਮਿਤੀ 23-01-2025 ਅਤੇ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 2650 ਮਿਤੀ 28-01-2025 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅਧੀਨ ਕੇਸ ਦੀ ਪੈਰਵਾਈ ਬੋਰਡ ਦੇ ਮੁੱਖ ਦਫਤਰ ਵਿਖੇ ਹਵਾ ਲੈਬ ਵੱਲੋਂ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਹਵਾ ਲੈਬ ਵੱਲੋਂ ਮਾਨਯੋਗ NGT ਵਿੱਚ ਜਵਾਬ ਬੋਰਡ ਦੇ ਸੰਮਰਥ ਅਧਿਕਾਰੀਆਂ ਦੀ ਪ੍ਰਵਾਨਗੀ ਲੈਣ ਉਪਰੰਤ ਫਾਈਲ ਕਰਨ ਲਈ ਬੋਰਡ ਦੇ ਵਕੀਲ ਨੂੰ ਭੇਜ ਦਿੱਤਾ ਗਿਆ ਹੈ ਜਿਸ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ। ਮਿਤੀ 28-01-2025 ਦੀ ਮੀਟਿੰਗ ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸਬੰਧ ਵਿੱਚ Scientific Officer, Punjab Pollution Control Board, Zonal Lab, Ludhiana ਵੱਲੋਂ ਸਪੱਸ਼ਟ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ Continuous Ambient Air Quality Monitoring Station ਹੋਵੀ ਮੈਟਲ ਦੇ ਨਿਰੀਖਣ ਕਰਨ ਲਈ design ਨਹੀਂ ਹਨ। ਇੱਥੇ ਇਹ ਵੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ :-

*"The Board has carried out special Monitoring/measurement of Lead, Nickel and Arsenic in Particulate Matter-PM<sub>10</sub> for two consecutive days twice in a month for the Months of April-2024, May-2024 & June-2024. The ambient air quality data w.r.t. lead, Nickel & Arsenic for the said period for both cities*

30

*(Ludhiana & Patiala) is attached herewith as per Annexure-I. During said period, the concentration of Lead, Nickel and Arsenic in the ambient air was observed within prescribed National Ambient Air Quality Standards, 2009 for both Ludhiana & Patiala cities. This result/concentration of heavy metals in Particulate Matter-PM<sub>10</sub> implies that concentration of similar heavy metals in Particulate Matter-PM<sub>2.5</sub> shall be within prescribed National Ambient Air Quality Standards, 2009 as Particulate Matter-PM<sub>2.5</sub> is part of Particulate Matter-PM<sub>10</sub>.\**

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।

ਨੌਬੀ-ਉਪਰੋਕਤ ਅਨੁਸਾਰ

29/10/25  
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ

ਖੇਤਰੀ ਦਫਤਰ-2, ਲੁਧਿਆਣਾ।

# 31

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 1233 of 2024

In the matter of Suo Moto Cognizance

In Re: **News Item titled " Heavy Metals in PM<sub>2.5</sub> New Study reveals air quality concerns in East Delhi" appearing in the Times of India dated 29.09.2024**

### INDEX

Sr. No.	Particulars	Page no.
1.	Affidavit of Janak Raj, Scientific Officer, Air Laboratory, Punjab Pollution Control Board, Patiala on the behalf of Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, Punjab-147001 in compliance to the Hon'ble NGT order dated 16.10.2024 in O.A. NO. 1233 of 2024.	1-7
2.	Annexure- I Ambient air quality data w.r.t. heavy metals in Ludhiana and Patiala cities.	8

Place: *PATIALA*

Date: *24.01.2025*

  
Deponent

(Janak Raj)  
Scientific Officer,  
Punjab Pollution Control Board  
Head Office, Air Laboratory,  
Patiala  
(On behalf of respondent-PPCB)

32

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

Original Application No. 1233 of 2024

In the matter of Suo Moto Cognizance

In Re: **News Item titled " Heavy Metals in PM<sub>2.5</sub> New Study reveals air quality concerns in East Delhi" appearing in the Times of India dated 29.09.2024**

Affidavit of Janak Raj, Scientific Officer, Air Laboratory, Punjab Pollution Control Board, Patiala on the behalf of Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala Punjab-147001 i.e. respondent no. 2.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

RESPECTFULLY SHOWETH

1. That the Hon'ble National Green Tribunal was pleased to take Suo Moto cognizance of Original Application No. 1233 of 2024 on the basis of the news item titled "Heavy metals in PM<sub>2.5</sub> New Study reveals air quality concerns in East Delhi" appearing in the



*Janak Raj*  
 Scientific Officer,  
 Punjab Pollution Control Board,  
 Patiala.

# 33

Times of India dated 29.09.2024. The news item relates to a study conducted by the Indian Institute of Technology, Delhi revealing severe heavy metal pollution in East Delhi's air, raising significant health concerns. The news item states that the study formulated the heavy metal exposure index (HEI) in East Delhi (part of a mega city), Jaisalmer (desert), Ludhiana (industrial city), Visakhapatnam (coastal), Panchkula and Patiala. The news item highlights that the primary sources of these pollutants include industrial emissions, vehicular exhaust, and construction activities.

2. That after consideration, the Hon'ble National Green Tribunal was pleased to pass an order dated 16.10.2024 thereby impleading the Delhi Pollution Control Committee (DPCC), Punjab Pollution Control Board (PPCB), Central Pollution Control Board (CPCB), Ministry of Environment, Forest & Climate Change (MoEF&CC), District Magistrate, East Delhi and District Magistrate, Ludhiana as respondents in the case with direction to file their response/reply by way of affidavit.



*[Handwritten Signature]*

Scientific Officer,  
Punjab Pollution Control Board,  
Patiala.

3. That the present affidavit/report is being filed in compliance to the order dated 16.10.2024 passed by the Hon'ble Tribunal.
4. That at the outset, it is submitted that heavy metal exposure index (HEI) was calculated by the Indian Institute of Technology, Delhi based on the concentration of 7 number heavy metals namely Cadmium, Arsenic, Chromium, Copper, Zinc, Molybdenum and Lead found in the Particulate Matter-PM<sub>2.5</sub> samples collected in 2019 & 2020 in the six cities of India. The CPCB vide notification dated 18.11.2009 has notified National Ambient Air Quality Standards-2009 only for 3 metals i.e. Lead, Arsenic & Nickel. The CPCB has not specified standard for heavy metals Cadmium, Chromium, Copper, Zinc and Molybdenum which were too part of study conducted by the Indian Institute of Technology, Delhi for calculating the heavy metal exposure index (HEI) in the six cities. The CPCB has also not included any methodology for calculating the heavy metal exposure index (HEI) for 3 number heavy metals in the National Ambient Air Quality Standards-2009 for prescribed metals.



*Jhena*  
Scientific Officer,  
Punjab Pollution Control Board,  
Patiala.

5. That the Punjab Pollution Control Board has set up 3 number manual ambient air quality monitoring station in Patiala city and 4 number manual ambient air quality monitoring station in Ludhiana city. These stations are Operated & Maintained under National Ambient Air Quality Monitoring Programme (NAMP). Presently, 3 pollutants namely Particulate Matter-PM<sub>10</sub>, Sulphur Dioxide (SO<sub>2</sub>) & Nitrogen Dioxide (NO<sub>2</sub>) are being monitored at these monitoring stations as per guidelines of the CPCB under NAMP. The Board is not monitoring the particulate matter-PM<sub>2.5</sub> through manual monitoring stations in the Ludhiana & Patiala city. The CPCB has sanctioned the funds to the Board for the purchase of Particulate Matter-PM<sub>2.5</sub> samplers for augmentation of PM<sub>2.5</sub> monitoring facility at existing/new stations under NAMP. The Board has floated tender twice for the purchase of PM<sub>2.5</sub> samplers as per specification provided by the CPCB, but, no bidder has technically qualified and the Board has cancelled the tender both times. The Board has taken up the matter with the CPCB for further directions in the matter as presently no



*J. Singh*

Scientific Officer,  
Punjab Pollution Control Board,  
Patiala.

manufacturer/firm has met the revised specification prescribed by the CPCB for procurement of PM<sub>2.5</sub> samplers.

6. That apart from the manual monitoring stations, the Board has also set up one number Continuous Ambient Air Quality Monitoring (CAAQMS) in the city of Ludhiana and Patiala. None of the heavy metals is being monitored at these both CAAQMS at Ludhiana & Patiala.
7. That in compliance to the directions of the CPCB, the Board has carried out special Monitoring/measurement of Lead, Nickel and Arsenic in Particulate Matter-PM<sub>10</sub> for two consecutive days in a month for the Months of April-2024, May-2024 & June-2024. The ambient air quality data w.r.t. lead, Nickel & Arsenic for the said period for both cities (Ludhiana & Patiala) is attached herewith as per **Annexure-I**. During said period, the concentration of Lead, Nickel and Arsenic in the ambient air has not exceeded from prescribed National Ambient Air Quality Standards, 2009 for two consecutive days for both Ludhiana & Patiala cities. This result/concentration of heavy metals in Particulate Matter-PM<sub>10</sub> implies that concentration of similar



*June*  
 Scientific Officer,  
 Punjab Pollution Control Board  
 Patiala.

heavy metals in Particulate Matter-PM<sub>2.5</sub> shall be within prescribed National Ambient Air Quality Standards, 2009 as Particulate Matter-PM<sub>2.5</sub> is part of Particulate Matter-PM<sub>10</sub>.

8. That the deponent may kindly be allowed to place on record the present affidavit in compliance of order dated 16.10.2024 for kind consideration and appropriate orders of this Hon'ble Tribunal.

Place: PATIALA

Date: 24.01.2025

  
Deponent

(Janak Raj)  
Scientific Officer,  
Punjab Pollution Control Board  
Head Office, Air Laboratory,  
Patiala  
(On behalf of respondent-PPCB)



  
Scientific Officer,  
Punjab Pollution Control Board  
Patiala.

**VERIFICATION:**

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Place: PATIALADate: 24.01.2025Janak Raj  
Deponent

(Janak Raj)  
Scientific Officer,  
Punjab Pollution Control Board  
Head Office, Air Laboratory,  
Patiala  
(On behalf of respondent-PPCB)

Janak Raj  
Scientific Officer,  
Punjab Pollution Control Board  
Patiala.

The Contents of this Affidavit  
document have been read over to  
the deponent He/She has accepted  
it true & Correct.

Janak Raj  
**ATTESTED**  
NOTARY PUBLIC  
PATIALA, INDIA



This Document has been entered  
in my register at Serial No. 1105  
Dated 24.1.2025

39

## Annexure-I

## Ambient air quality data w.r.t. heavy metals in Ludhiana and Patiala cities

Location & Monitoring	Date of monitoring	Concentration of heavy metals		
		Lead ( $\mu\text{g}/\text{m}^3$ ) Pb ( $\mu\text{g}/\text{m}^3$ ) Permissible Limit- 1 $\mu\text{g}/\text{m}^3$	Nickel ( $\mu\text{g}/\text{m}^3$ ) Ni ( $\text{ng}/\text{m}^3$ ) Permissible Limit- 20 $\text{ng}/\text{m}^3$	Arsenic ( $\mu\text{g}/\text{m}^3$ ) As ( $\text{ng}/\text{m}^3$ ) Permissible Limit- 6 $\text{ng}/\text{m}^3$
Ludhiana	29.04.2024	0.167	56.24	17.75
	30.04.2024	0.04	17.08	3.1
	08.05.2024	0.094	22.4	3.87
	09.05.2024	0.107	12.2	1.101
	05.06.2024	0.044	13.89	4.83
	06.06.2024	0.049	10.76	3.77
Patiala	29.04.2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	10.08	BDL (BDL<1.84 $\text{ng}/\text{m}^3$ )
	30.04.2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	4.9	BDL (BDL<1.84 $\text{ng}/\text{m}^3$ )
	06-05-2024	0.07	BDL (BDL<1.84 $\text{ng}/\text{m}^3$ )	BDL (BDL<1.84 $\text{ng}/\text{m}^3$ )
	07-05-2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	BDL (BDL<1.84 $\text{ng}/\text{m}^3$ )	BDL (BDL<1.84 $\text{ng}/\text{m}^3$ )
	13-05-2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	7.37	4.16
	14-05-2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	7.52	3.76
	03-06-2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	3.4	2.79
	04-06-2024	BDL(BDL<0.018 $\mu\text{g}/\text{m}^3$ )	3.63	3.22

BDL: Below Detectable Limit.

## Note

- Value does not exceed the prescribed limit under National Ambient Air Quality Standard, 2009 for two consecutive days during the monitoring period.
- Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

This document has been entered  
in my register at No. 1165  
Dated: 24.1.2025

*dw*  
Scientific Officer,  
Punjab Pollution Control Board,  
Patiala.

ATTESTED  
400 HWY PUBLIC  
PATIALA INDIA



## ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਲੁਧਿਆਣਾ।

ਨੰ- 24470/ਐਮ.ਏ

ਮਿਤੀ - 09-12-2024

ਵਿਸ਼ਾ-

Regarding hearing of NGT Case O.A No. 1233 of 2024 titled as Heavy metals in PM 2.5 New Study reveals air quality concerns in East Delhi\* appearing in the Times of India dated 29.09.24.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 06.02.2025 ਲਈ ਨਿਸਚਿਤ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਮਿਤੀ 16-10-2024 ਨੂੰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਦੀ ਰਿਪੋਰਟ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਦਾਇਰ ਕਰਕੇ ਰਿਪੋਰਟ ਸੂਚਨਾ ਹਿੱਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

  
ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ- 24471/ਐਮ.ਏ

ਮਿਤੀ- 09-12-2024

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।



ਮੀਟਿੰਗ ਮਿਤੀ 24.12.2024

ਸਮਾਂ 10.00 ਵਜੇ

## ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

- ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
- ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਲੁਧਿਆਣਾ/ਪੰਜਾ
- ਉਪ ਮੰਡਲ ਮੈਨੇਜਮੈਂਟ ਡਿਪਟੀ ਪੁਰਖੀ/ਜਗਦਾਓ/ਪਾਇਲ।
- ਜਿਲ੍ਹਾ ਮਾਨ ਅਫਸਰ, ਲੁਧਿਆਣਾ(ਡੀ.ਆਰ.ਏ ਸ਼ਾਖਾ)
- ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੇਂਚਾਇਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
- ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ (ਕੋਦਰੀ)।
- ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਸਾਹਨੇਵਾਲ।
- ਐਸ.ਐਮ.ਐਫ.ਐਸ. ਰਾਮਪੁਰਾ।
- ਐ.ਓ.ਓ. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਲੁਧਿਆਣਾ।
- ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ, ਜਗਦਾਓ।
- ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ(ਸਮੂਹ ਆਰ.ਓ ਜੇਨ)
- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਡਰੋਨਲ-ਐਮ-ਮਾਇਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਡਾਇਰੈਕਟਰ, ਲੁਧਿਆਣਾ।
- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਸਿੰਧਵ ਕੈਨਾਲ, ਲੁਧਿਆਣਾ।

ਨੰ. 27066-11/ਐਮ.ਏ

ਮਿਤੀ - 20-12-2024

ਵਿਸ਼ਾ-

Meeting to review All National Green Tribunal (NGT) Cases.

ਉਪਰੋਕਤ ਵਿਖੇ ਤੋਂ ਮਨਜ਼ੋਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪੁਸ਼ਟੀ ਹੋਣ ਮਿਤੀ 24.12.2024 ਨੂੰ ਸਮਾਂ 10.00 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਨਜ਼ੋਰ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਚੱਲ ਰਹੀ ਕੇਸਾਂ ਦੀ ਪੁਸ਼ਟੀ ਅਤੇ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਜਾਣਕਾਰੀ ਹਿੱਤ ਇੱਕ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਹੈ।

ਇਸ ਸਬੰਧੀ ਨਾਲ ਨੇਕੀ ਕੇਸਾਂ ਦੀ ਫਿਟੋਲ ਰਿਸਟ ਤੋਂ ਕੇ ਬੰਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਰੱਖੀ ਗਈ ਮੀਟਿੰਗ ਵਿੱਚ ਸਬੰਧਤ ਕੇਸਾਂ ਦੇ ਨੇਡਲ ਅਧਿਕਾਰੀ/ਅਫਸਰ ਸਮੇਤ ਡਿਕਾਰਡ ਲੈ ਕੇ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਬਿਪਲਤਾ ਕਰਨ ਜੀ। (ਨਾਲ ਨੇਕੀ ਕੇਸਾਂ ਦੀ ਰਿਸਟ)

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਹਿੱਤੀ ਜਾਂਦੀ ਜੀ।

ਦਾ. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਲੁਧਿਆਣਾ

ਨੰ. 27067-11/ਐਮ.ਏ

ਮਿਤੀ - 20.12.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਘੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਰਜ ਅਤੇ ਲੋਕੀ ਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਦਾ. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਲੁਧਿਆਣਾ

42

Meeting

## List of current Ngt cases

Sr. No.	Case Title	Next Hearing	Concerned Dept. (Nodal)
1.	317/2023 KAPIL DEV VS STATE OF PUNJAB THROUGH THE CHIEF SECRETARY	09.12.24 28.03.25	PPCB, MC, GLADA, DDPO, DRAINAGE, UT
2.	289/2023 Lt. Col. Jasjit Singh Gill V/s State of Punjab. O.A 465/2019 Execution Application 33 of 2023	29.11.24 21.03.25	MC, DRO, PPCB
3.	383 of 2023 President Garden City Welfare Society V/s State of Punjab	22.10.24 11.02.25	NT Sahnewal, PPCB
4.	861/2022 KULDEEP SINGH KHAIRA VS STATE OF PUNJAB	04.12.24 27.03.25	XEN Drainage, MC
5.	459/2023 Charan Singh vs State Of Punjab	11.12.24 .....	DDPO
6.	793/2022 Council of Engineers vs State of Punjab.4	17.12.24 .....	MC, Drainage
7.	225/2022 Nitin Dhiman Vs State Of Punjab & Ors. LA 596/2023 & LA 815/2023 546 of 2024	27.11.24 20.03.25	MC, PPCB
8.	414 of 2023 Avtar Singh vs State of Punjab & Ors.	17.10.24 08.02.25	SDM Payal, PPCB
9.	165 of 2024 Acchru Ram Sharma Vs State of Punjab	22.10.24 11.02.25	PPCB, SDM Jagraon
10.	47 of 2024 titled as Gen Sctry Industrial Focal point welfare Assoc. Vs SOP	26.11.24 19.12.24	ADC( Khanna), PPCB
11.	702 of 2024 Baljinder Singh vs SOP	25.07.24 Disposed off	DFO, NT Mullanpur
12.	1129 of 2024 Kanwaljeet Singh Vs SOP	17.12.24	SDM Jagraon, PPCB, DFO
13.	1137 of 2024 Neelam Rani and Ors Vs SOP	18.11.24 20.12.24	PPCB, SDM East
14.	1295 of 2024 Munish Kumar vs Sop	25.11.24 03.01.25	Tehsildar Central, PPCB
15.	1233 of 2024 titled as Heavy metals in PM 2.5 New Study reveals air quality concerns in East Delhi	16.10.24 06.02.25	XEN, PPCB



ਐਨ.ਜੀ.ਟੀ. ਕੇਸ  
ਤੁਰੰਤ ਅਤੇ ਜਰੂਰੀ

**ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ**  
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਲੁਧਿਆਣਾ।

ਨੰ-24370/ਐਮ.ਏ ਮਿਤੀ - 26.12.2024

**ਵਿਸ਼ਾ-** Compliance of Order in NGT Original Application No. 1233 of 2024 titled as "Heavy metals in PM 2.5 New Study reveals air quality concerns in East Delhi" appearing in the Times of India dated 29.09.24.

**ਹਵਾਲਾ-** ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 24470-71/ਐਮ.ਏ ਮਿਤੀ- 09-12-2024 ਅਤੇ ਮਿਤੀ 24-12-2024 ਨੂੰ ਹੋਈ ਮੀਟਿੰਗ ਦੇ ਸਮੱਥ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 24-12-2024 ਵਿੱਚ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਜਾਰੀ ਵਿਸ਼ਾ ਨਿਰਦੇਸ਼ਾਂ ਅਨੁਸਾਰ ਆਪ ਨੂੰ ਮੁੜ ਕੋਨਸੀ ਡੀਟੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਤਿਰ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 06.02.2025 ਲਈ ਨਿਸਚਿਤ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਮਿਤੀ 16-10-2024 ਨੂੰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਦੇ ਪੈਰਾ ਨੰਬਰ 4 ਅਤੇ 5 ਅਨੁਸਾਰ Study ਕਰਕੇ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਾਈ ਰਿਪੋਰਟ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਜਵਾਬਦਾਏ ਦੇ ਰੂਪ ਵਿੱਚ ਦਾਇਰ ਕਰਨ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ।

ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਆਪ ਦੇ ਵਿਭਾਗ ਵੱਲੋਂ ਇਹ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਨਹੀਂ ਭੇਜੀ ਜਾ ਰਹੀ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਮੁੜ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਜਵਾਬਦਾਏ ਦੇ ਰੂਪ ਵਿੱਚ ਬਿਨਾਂ ਕਿਸੀ ਦੇਰੀ ਦੇ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਕੀਰ ਚਿੱਠੀ ਜਾਵੇ।

  
ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ

ਪਿਠਿ ਅੰਕਣ ਨੰ- 24371-72/ਐਮ.ਏ ਮਿਤੀ- 26-12-2024

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ/ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ (ਜ) ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੀ ਸੂਰਨਾ ਹਿੱਤ।

  
ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ